

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**E.P. NO. 02 OF 2018 IN**  
**APPEAL NO. 137 OF 2013**

**Dated : 17<sup>th</sup> August, 2018**

**Present : Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**T.T. Limited** ... **Appellant(s)**  
**Vs.**  
**Tamil Nadu Generation & Distribution Corporation**  
**Ltd. & Anr.** ... **Respondent(s)**

Counsel for the Petitioner (s) : Ms. Shilpi Jain Sharma  
Mr. Mukul Sharma

Counsel for the Respondent(s) : Mr. S.Vallinayagam  
Ms. Amali for R-1

**ORDER**

The learned counsel appearing for the Appellant is directed to serve the appeal paper book within one week time from today to the learned counsel appearing for Respondent No. 1.

The learned counsel appearing for Respondent No. 1 prays for three weeks' time to file the reply.

The submission made by the learned counsel appearing for the Respondent No. 1, as stated above, is placed on record.

The learned counsel appearing for the Respondent No. 1 is granted three weeks' time to file reply on or before 10.09.2018. Thereafter, the learned counsel appearing for the Appellant may file his rejoinder submission on or before 03.10.2018 after duly serving copy on the other side.

List this matter on **25.10.2018**, as agreed by the learned counsel appearing for both the parties

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*Bn/kt*